



2026:AHC:41374-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 2918 of 1988

Ridhpal Singh And Other

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Pt. Mohan Chandra
Counsel for Respondent(s)	:	

Court No. - 44

HON'BLE J.J. MUNIR, J.

HON'BLE VINAI KUMAR DWIVEDI, J.

This appeal has been ordered to abate at the instance of appellant no. 1, Richpal Singh, appellant no. 2, Singara Singh and appellant no. 4, Bagga Singh *vide* order dated 3rd August, 2018. This appeal was surviving at the instance of appellant no. 2, Suchcha Singh alone.

On 30.08.2018, a Division Bench of this Court, passed the following order.

"The computer section of the Registry is directed to ensure that name of appellant No. 1/Ridhpal shown in the cause title be corrected as Richpal instead of Ridhpal.

The report further indicates that appellant No. 3, Suchcha Singh was served in Rampur, Jail, yet no one appeared on his behalf.

List in the week commencing 12.11.2018 for hearing."

The office report dated 27.09.2025 recorded the fact that all the appellants are dead, including the third appellant, Suchcha Singh.

The learned Chief Judicial Magistrate, Rampur, in his report placed at flag 'A', has reported the death of the other appellants whose appeals have

already abated, including, Suchcha Singh son of Singara Singh, about two years ago antedating his report. He has recorded the statement of one Manvir Singh, Sub-Inspector of Police posted at Police Station- Swar, District- Rampur who held inquiries in the matter and reported the death, amongst others, of Suchcha Singh.

The learned Chief Judicial Magistrate has also recorded the statement of the *Village Pradhan*, Aman Preet Kaur, who has testified before the Chief Judicial Magistrate that Suchcha Singh, besides other appellants, is dead. Suchcha Singh's death is reported to have happened two years prior to the statement made by the *Pradhan* before the Chief Judicial Magistrate.

There is also on record a certificate from the *Village Pradhan* dated 29.01.2025. It is on the foot of this evidence that the Chief Judicial Magistrate has reported Suchcha Singh, appellant no. 3, dead.

We, therefore, hold that Suchcha Singh, son of son of Singara Singh is dead and direct this appeal to **abate** as appellant no. 3 was the only surviving appellant.

Let the papers of this appeal be **consigned to record** and the Lower Court Record sent down at once to the Trial Court, along with a copy of this order.

(Vinai Kumar Dwivedi,J.) (J.J. Munir,J.)

February 24, 2026

Prashant D.